[Prof. (Mrs.) Asima Chatterjee]

with the views expressed by Dr- Das gupta. Further I would like to add that this NET examination is conducted by the UGC and CSIR: The courses which have been selected for the NET examination are ridiculous and should be revised so that the (post-graduate students passing M.Sc. examination can answer the questions. And this will be possible because they will study these courses in the. universities. At least 60 per cent of the courses in the Ph.D. course have been eliminated from the syllabi from which the questions are going to be set for the NET examination. These are the two points which I would like to bring to your notice, Madam Deputy Chairman, for consi deration by the Government. Thank you.

SHRI GURUDAS DAS GUPTA: Madam, I wish you convey the feelings to the Government.

THE DEPUTY CHAIRMAN: Your feelings have been conveyed. The Leader of the House is here. He will convey the feelings to the Government and if they feel it appropriate, they will take action on that. Now, there is a statement about Government business.

SHRI PAWAN KUMAR BANSAL (Punjab); They have no Minister for Human Resources Development. Thi<sub>s</sub> is the importance they ar<sub>e</sub> attaching to it.

THE DEPUTY CHAIRMAN.- The  $Prim_e$  Minister  $i_s$   $i_n$  charge of Human Resources. The matter will be com veyed to him.

ANNOUNCEMENT RE. GOVERN-MENT BUSINESS- FOR THE WEEK COMMENCING 26TH DECEMBER, 1989

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, with -your permission I rise to announce that Government busi-

ness in this House during the week commencing Tuesday, the 26th December 1989 will consist of:—

- (1) Discussion on the Motion of Thanks on the President's Address.
- (2) Consideration and passing/ •return of the following Bill<sub>s</sub> as passed by the lok Sabha:
  - (a) The Representation of the People (Amendment) Bill, 1989: and
  - (b) The Appropriation (No 6) Bill, 1989

THE DEPUTY CHAIRMAN;. Now  $w_e$  have the Criminal Law Amendment (Amending) Bill, 1989. The Home Minister is here. Mr. Home , Minister, if you would not take a very long time  $i_n$  moving it, the I would ask you to  $mov_e$  it now. Then,  $afte_r$  the Private Members business, we will take it up in the evening again. Mr. Home Minister.

## CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1989.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED); Madam, I beg to move;

That the Bill'to amend the Criminal  $La_w$  Amendment Act, 1961, be taken into consideration.

Madam Deputy Chairman, the publication of correct maps of the country is a matter ot national concern as depiction of incorrect boundaries of the country amounts to indirectly questioning the frontiers ®f India and the territorial integrity of the coun try. Any tendency J action on the part of anybody to question the territorial integrity and frontiers of the country has to be curbed and stringent action is required to be taken to discourage other persons from including in such-activities. Government is keen, to ensure that only correct maps of the country are published. Several measures were taken in the purpose. In for this instructions/guidelines were issued to the State Governments/Union Territory Administrations to see that publisher get their maps vetted in" advance by Survey of India who publishes the authentic maps of the country. It wag decided later-that the Survey of India would make available on free sale basis the outline maps of various Blc'ales which the publishers could utilise as base. In such cases, it would not be necessary to get the map<sub>s</sub> scrutinised by the-Survey of India before publication. Where maps were to be prepared on scales different from those on which outline mapa were made available by the Survey ofIndia, the publishers were required, to get them vetted before publication. In spite .. of these measures, instancy of incorrect depiction of external boundaries of India by private agencies/newspaper, confinued to come to notice. It was not found feasible to take action under the existing law unless it was proved that a wrong map was published in a manner which was or Was likely to be prejudicial to the interests of the safety and security of India or that mala-fide intention was involved.

During discussion in the Lok Sabha on 21st August 1987, some honourable Members, had pointed out that publication of a wrong map of. India was taking place frequently. Honourable Member s had also desired that the Government adopt some foolproof provisions or arrangements- to curb such publications in future and con-. .side"r having a law to enable the Government to take action against persons publishing wrong maps of the country. At that timc5 the House was assured that if the legal provisions were not sufficient enough to take deterrent action against those who distorted the maps of otij country, tlie .Government was willing to review the whole thing and come forward to this House with a view to taking stringent action against them.

With these words, Madam. I com-' mend the Bill for the consideration of the House.

The *question was proposed*.

THE DEPUTY CHAIRMAN; The Bill will be taken up for consideration after the Private -Members' business is over.-

The House  $i_s$  adjourned till 2.30 P.M. for lunch

The House the<sub>n</sub> adjourned for lunch at twenty minutes past one of th<sub>e</sub> dock.

The House reassembled after lunch at thirty-four minutes past two of the clock, THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY) in the Chair.

THE MUSLIM PERSONAL LAW (SHABIAT) APPLICATION (AMEN® MENT) BILL, 1989

श्री (मौलाना) ग्रसद मदनी (उत्तर प्रदेश) : मैं प्रस्ताव करता हूं--

"मुस्लिम स्वीय विधि (शरीयत) श्रिक्षिनियम, 1937का श्रीर संशोधन करने वाले विधेयक को पृरस्थापित करने की अनुमति दी जाए।"

"مسلم سویگی ودهی ( هویمی ) ادهی نیم > ۱۹۳ کا اور سنشودهن کونے والے ودهیک کو پراستهایت کرنے کی انومتی دی جائے - ] 

†[شری ( مولانا ) اسعد مدنی ( اقریردیهر ) : مهن پرستاؤ کرتا هون -

مهون هـ - میں ودهیک کو پر-استهایت کوتا هوں] [شری ( ولانا) اسعد مدنی :

The question was put and the motion was adopted.

श्री (सौलाना) ग्रसह मटनी: महोदय मै विधेयक को पुरस्थापित करता हूं,।

**Transliteration in Arabic Script**